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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 79/90
XXXXXX

198

DATE OF DECISION 9.3.1990Mr. Sitaram Bharti PetitionerMr. G.S.Walia Advocate for the Petitioner(s)

Versus

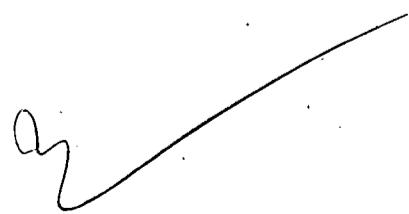
Union of India & Ors. RespondentMr. M.I.Sethna Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr. A.V.Haridasan, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? no
2. To be referred to the Reporter or not ? no
3. Whether their Lordships wish to see the fair copy of the Judgement ? no
4. Whether it needs to be circulated to other Benches of the Tribunal ? no



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

DA. No. 79/90

(5)

Mr. Sitaram Bharti

... Applicant

vs.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri A.V.Haridasan

Appearance :

Mr. G.S.Walia
Advocate
for the Applicant

Mr. M.I.Sethna
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 9.3.1990

(PER: A.V.Haridasan, Member (J))

Heard Mr. G.S.Walia for the applicant and Mr. M.I. Sethna for the respondents.

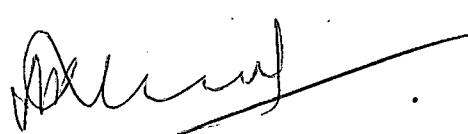
2. The application under Section 19 of the Administrative Tribunals Act has been filed by the applicant praying that the respondents may be directed to pay him full salaries for the period from 29.6.1988 to 11.10.1989 during which time he was placed under suspension on the ground that though a minor punishment was imposed on him as a result of the Disciplinary Enquiry conducted against him and ^{Service} ~~that~~ as per the latest instructions of the Government on the subject, respondents are bound to treat the period of suspension as on duty. Having heard counsel of both sides, we find that the applicant has preferred an appeal to the Director General, All India Radio only on 23.11.1989. The applicant should have given a reasonable time to the Director General to take a decision in the matter before rushing to this Tribunal praying for the relief. Any how

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we dispose of this application with a direction to the
Director General, All India Radio to have a representation
of the applicant disposed of within a period of 3 months
from the date of communication of this order in accordance
with law, especially in the light of the latest instructions
of the Government on the subject. In case, the applicant is
aggrieved by the outcome of his representation, he would be
at liberty to approach the appropriate forum for the proper
relief. There is no order as to costs.


(A.V. HARIDASAN)

MEMBER (J)


(P.S. CHAUDHURI)

MEMBER (A)

Judgement dt. 9.3.90
Served on R.N.G. #2
2.4.90

(M)
9/4/90